

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.NO. 332/2011**

**Tuesday, this the 12th day of April, 2011.**

**CORAM:**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Mr K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

**K.P.Abdulkoya,  
Machineman Grade.II,  
Lakshadweep Government press,  
Kavaratti. .. Applicant**

**By Advocate Mr Joby Cyriac**

**v.**

1. **The Administrator,  
Union Territory of Lakshadweep,  
Kavaratti – 682 555.**
2. **Union of India represented by the Secretary,  
Ministry of Urban Affairs and Employment,  
Department of Urban Development,  
New Delhi – 110 001.**
3. **The Secretary to the Government of India,  
Ministry of Finance, New Delhi – 110 001.** ...  
**Respondents**

**By Advocate Mr S.Radhakrishnan ( for R.1)**

**By Advocate Mr A.D.Raveendra Prasad (for R.2&3)**

**The application having been heard on 12.4.2011, the Tribunal on the same day  
delivered the following:-**

**ORDER**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER**

**The applicant is working as Machineman Grade II in Lakshadweep  
Government Press (L.G.P for short). According to him, the nature and**



responsibility of work in the L.G.P is comparable with the work of Government of India Press and Presses of other Union Territories. His grievance is that the recommendations of the Inter Departmental Committee, 1987 constituted vide Notification No.0-17034/37/86 CDN/DSP dated 10.8.1987 for printing staff is not made applicable in his case. Hence the applicant has filed this O.A. seeking the followings reliefs:

- i) An order declaring that the recommendation of Inter Departmental Committee 1987 constituted vide Notification No.0-17034/37/86 CDN/DSP dated 10.8.1987 for printing staff and the O.M.No.36(I)-IC/88 dated 31.10.1989 of third respondent are applicable to the employees working under the Lakshadweep Government Press also.
- ii) an order directing the 1<sup>st</sup> respondent to take up Annexure A-6 representation and issue orders thereon granting revision of pay scale of Rs.1400-2300 (pre-revised) in the post of Machineman Gr.II with effect from 2008 and in the post of Machineman Gr.III with effect from 1989.
- iii) an order directing the 1<sup>st</sup> respondent to grant arrears of salary on such re-fixation.
- iv) an order directing the 1<sup>st</sup> respondent to forward Annexure A-6 representation to the 2<sup>nd</sup> respondent within a time frame and direct the 2<sup>nd</sup> respondent to consider and pass orders thereon, in accordance with the O.M.No.36(I)-IC/88 dated 31.10.1989 of 3<sup>rd</sup> respondent.

2. Counsel for the applicant has submitted that the applicant's case is fully covered by Annexure A-4 order in O.A.663/2008 of this Tribunal dated 8.9.2009 – A.Attakoya Vs. the Administrator and others in which the following directions were given :-

"5. We, therefore, dispose of this OA with a direction to the first respondent to forward his Annexure A-4 representation dated



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27.9.2006 to the 3<sup>rd</sup> respondent, if not already done, within a period of one month from the date of receipt of copy of this order. Thereafter, the 3<sup>rd</sup> respondent shall consider the same in accordance with the aforesaid OM dated 31.10.1989 and take a decision and communicate it to the applicant within two months."

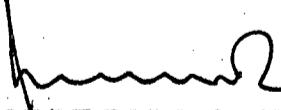
3. The applicant has already made Annexure A-6 representations dated 1.7.2010 through proper channel and it is still pending.

4. Shri.S.Radhakrishnan appeared for the respondents on receipt of an advance copy of the OA.

5. In the above facts and circumstances, we dispose of this OA with a direction to the 1<sup>st</sup> respondent, namely, the Administrator, Union Territory of Lakshadweep, Kavaratti to forward the aforesaid representations to the 2<sup>nd</sup> respondent, namely, Union of India represented by the Secretary, Ministry of Urban Affairs and Employment, New Delhi, if it has not already been forwarded, within a period of one week from the date of receipt of a copy of this order. On receipt of the aforesaid representations, the 2<sup>nd</sup> respondent shall consider the representation and dispose of it by a reasoned and speaking order within a period of four weeks. There shall be no order as to costs.

(Dated this the 12<sup>th</sup> day of April 2011)

  
K.GEORGE JOSEPH  
ADMINISTRATIVE MEMBER

  
GEORGE PARACKEN  
JUDICIAL MEMBER

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